

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. IV

Excise Miscellaneous Application No. 40149 of 2019

(on behalf of Respondent)

In

Excise Appeal No. 40354 of 2013

(Arising out of Order-in-Original No. MAD-CEX-000-COM-2&3-12 dated 05.12.2012 passed by the Commissioner of Central Excise, Central Revenue Buildings, Bibikulam, Madurai – 626 102)

M/s. Naga Ltd.,

(Detergents),

No. 3/1, Oddanchathtram Road,

Vedasandur, Dindiguri – 624 710

: Appellant

VERSUS

The Commissioner of Central Excise,

Madurai Commissionerate,

No. 4, Lal Bahadur Shastri Marg,

C.R. Building, Bibikulam,

Madurai – 626 102

: Respondent

WITH

Excise Miscellaneous Application No. 40150 of 2019

(on behalf of Respondent)

In

Excise Appeal No. 40355 of 2013

(Arising out of Order-in-Original No. MAD-CEX-000-COM-2&3-12 dated 05.12.2012 passed by the Commissioner of Central Excise, Central Revenue Buildings, Bibikulam, Madurai – 626 102)

M/s. Naga Ltd.,

(Detergents),

No. 3/1, Oddanchathtram Road,

Vedasandur, Dindiguri – 624 710

: Appellant

VERSUS

The Commissioner of Central Excise,

Madurai Commissionerate,

No. 4, Lal Bahadur Shastri Marg,

C.R. Building, Bibikulam,

Madurai – 626 102

: Respondent

APPEARANCE:

Ms. Padmavathy Patil, Advocate for the Appellant

Shri. K. Veerabhadra Reddy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

MISC. ORDER NOS. 40430-40431 / 2019

DATE OF HEARING: 02.08.2019

DATE OF DECISION: 02.08.2019

PER : P. VENKATA SUBBA RAO

These Miscellaneous Applications have been filed by the Revenue seeking vacation of stay of pre-deposit granted by the Tribunal.

2. After hearing both sides, the matter is listed for final hearing on 30.10.2019. The Miscellaneous Applications also get disposed of.

(Dictated and pronounced in the open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)